

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 78 of 2020**

**IN THE MATTER OF:**

**M/s Giriver Hotels & Resorts Pvt. Ltd.**

**...Appellant**

**Versus**

**Sh. Gajendra Singh Panwar & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. D.K. Bhalla and Ms. Saloni Nagaria, Advocates.**

**For Respondent: Mr. Siddharth Bapna, Advocate for r- 1 & 2.**

**Mr. Sudeep Sudan, Advocate for R- 3 & 4.**

**O R D E R**  
**(Virtual Mode)**

**19.01.2021** Learned counsel for the Appellant submits that he has filed 'Notes of Written Submissions' which is taken on record.

2. Learned counsel for the Respondent Nos. 1 and 2 submits that he has filed 'Notes of Written Submissions' which is not available on record. Registry is directed to check and place the same of record.

3. Learned counsel for the Respondent Nos. 3 and 4 submits that he does not want to file 'Notes of Written Submissions'. Submission accepted.

4. List the Appeal 'For Admission (After Notice)' on **2<sup>nd</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**